

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA-100 of 2013**  
**in Appeal No. 63 of 2013**

**Dated : 5<sup>th</sup> September, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Tata Power Delhi Distribution Ltd. .... Appellant(s)**

**Versus**

**NHPC Ltd. & Ors. .... Respondent(s)**

Counsel for the Appellant(s): Mr. Alok Shankar for  
Mr. Gopal Jain

Counsel for the Respondent(s): Mr. Aashish Gupta  
Mr. Paresh B. Lal  
Mr. Dushyant Manocha for R-6  
Mr. Sachin Dutta for NHPC

**IA Nos. 209 & 210 of 2013**  
**In Appeal No. 143 of 2013**

**BSES Yamuna Power Ltd. ....Appellant(s)**

**Versus**

**Central Electricity Regulatory Commission & ...Respondent(s)**  
**Ors.**

Counsel for the Appellant (s): Mr. Aashish Gupta  
Mr. Paresh B. Lal  
Mr. Dushyant Manocha for R-6

Counsel for the Respondent(s) : Mr. Alok Shankar for R.7  
Mr. Sachin Datta for NHPC

**I.A.No. 232 of 2013 in  
Appeal No. 158 of 2013**

**BSES Yamuna Power Ltd.**

... **Appellant/(s)  
Applicant**

**Versus**

**Central Electricity Regulatory  
Commission & Ors.**

... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Aashish Gupta  
Mr. Paresh B. Lal  
Mr. Dushyant Manocha for R-6

Counsel for the Respondent(s) : Mr. Alok Shankar for R-7  
Mr. Sachin Datta for NHPC

**ORDER**

No Order need be passed in IA. No.100 of 2013 in Appeal No. 63 of 2013, I.A. No. 209 of 2013 in Appeal No. 143 of 2013 and I.A. No. 232 of 2013 in Appeal No. 158 of 2013, since we have taken the main matters for hearing.

Reply has already been filed in Appeal No. 63 of 2013 by the learned counsel appearing for NHPC and he is filing the reply in Appeal nos. 143 & 159 of 2013 today in the Registry after serving copy on the other side.

We have heard the learned counsel for the Appellant in Appeal No. 143 of 2013 for some time. Post these matters for further hearing on **17.09.2013**. In the meantime, it is open to the learned counsel for the

Appellant to file the Rejoinder, if any, after serving copy on the other side.

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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